



WP.Crl.No.1626 of 2026

THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 09.07.2026

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CORAM:

THE HONOURABLE MR. JUSTICE **G.K.ILANTHIRAIYAN**

WP.Crl.No.1626 of 2026
and WPMP.Crl.Nos.571 & 572 of 2026

E.V.Velu

...Petitioner

Vs.

1.The Union of India,
Rep by its Secretary to Government,
Ministry of Home Affairs, North Block, New Delhi 110 001

2.The Commissioner of Immigration,
Bureau of Immigration, East Block-VIII,
Level-V, Sector-1, Rama Krishna Puram,
New Delhi-110022

3.The Foreigners Regional Registration Officer,
Chennai No.26, Shastri Bhawan Annexe Building,
26 Haddows Road, Nungambakkam, Chennai 600009

4. The State of Tamil Nadu,
Represented by the Deputy Superintendent of Police,
Special Investigation Cell-1, Vigilance and Anti-Corruption,
Directorate of Vigilance and Anti-Corruption,
No.293, M.K.N. Road, Alandur,
Chennai-600016

...Respondents

PRAYER:- Writ Petition filed under Article 226 of the Constitution of India, praying to issue a Writ of Mandamus, directing the Respondents 1 to 4 to forthwith withdraw, rescind or cancel any and all look out circulars issued in connection with DVAC Hqrs Crime No.3 of 2026 dated 24.06.2026 against the Petitioner (bearing Passport No. Z7306374).



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For Petitioner : Mr.P. Wilson,
Senior Counsel
for M/s. Richardson Wilson

For R1 to R3 : Mr.A.Kumaraguru,
Senior Panel Counsel

For R4 : Mr.R.John Sathyan,
Public Prosecutor
Assisted by
M/s. Arun Anbumani,
Government Advocate (Crl.Side)

ORDER

Mr.A.Kumaraguru, learned Senior Panel Counsel takes notice for the respondents 1 to 3 and Mr.R.John Sathyan, learned Public Prosecutor assisted by Mr.Arun Anbumani, learned Government Advocate (Criminal Side) takes notice for the 4th respondent and they seek time to file counter affidavit.

2. The learned Senior Counsel appearing for the petitioner would submit that, pursuant to the registration of FIR registered in crime No.3 of 2026 dated 24.06.2026 on the file of the fourth respondent registered for the offence punishable under Sections 120B, 420, 409, 468, 471 r/w 109 of IPC and Sections 7(c) and 13(2) r/w 13(1)(a) and r/w Section 12 of Prevention of Corruption Act, 1988 as amended in 2018, the fourth respondent issued look out circular (LOC) against the



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petitioner and it does not warrant since the petitioner is taking treatment

at Singapore. On receipt of the notice under Section 35(3) of BNSS, the petitioner sent mail thereby requesting further time to appear before the investigation officer for enquiry on 12.07.2026 on the ground that medial examination will be completed by 12.07.2026. He would further submit that he will appear before the investigation officer on 15.07.2026.

Without considering the same, the fourth respondent has now issued look out circular, which is against the law. Further, without any reasons, the fourth respondent mechanically issued look out circular without following the relevant circular issued by the first respondent. He further submitted that on the date of the petitioner's appearance, he may be arrested by the fourth respondent and therefore, his appearance may be protected. In support of his contention, the learned Senior Counsel appearing for the petitioner relied upon several judgments of the Hon'ble Supreme Court of India.

3. The learned Public Prosecutor appearing for the fourth respondent would submit that the petitioner was issued several notices and even after the receipt of the same, the petitioner failed to appear before the fourth respondent. Further, the petitioner flew away to Singapore and as such, the fourth respondent has no other option than to



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issue look out circular. He further submitted that though the petitioner

was issued notice to appear for enquiry under Section 35(3) of BNSS,

however Section 35(5) of BNSS permits the investigation officer to

secure the accused by recording valid reasons.

4. In view of the above, post the matter on 28.07.2026. The Lookout Circular issued by the respondents 1 to 4 against the petitioner (bearing Passport No.Z7306374) in connection with DVAC Hqrs Crime No.3 of 2026 dated 24.06.2026, is stayed on condition that the petitioner shall appear before the Investigating Officer on 15.07.2026. The fourth respondent is further directed not to take any coercive steps to secure the petitioner till 28.07.2026.

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Index : Yes/No
Neutral citation : Yes/No
Speaking/non-speaking order
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To

1. Secretary to Government,
The Union of India,
Ministry of Home Affairs, North Block, New Delhi 110 001
2. The Commissioner of Immigration,
Bureau of Immigration, East Block-VIII,
Level-V, Sector-1, Rama Krishna Puram,
New Delhi-110022
3. The Foreigners Regional Registration Officer,
Chennai No.26, Shastri Bhawan Annexe Building,
26 Haddows Road, Nungambakkam, Chennai 600009
4. Deputy Superintendent of Police,
Special Investigation Cell-1, Vigilance and Anti-Corruption,
Directorate of Vigilance and Anti-Corruption,
No.293, M.K.N. Road, Alandur,
Chennai-600016
5. The Public Prosecutor,
High Court of Madras



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